

MINUTES OF MEETING No.06/19 OF NORMS COMMITTEE-I (DES-I SECTION)
DATED 11.7.2018 held on 13.7.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Sh.S.B.S.Reddy, Additional DGFT and Chairman, NC-I. The email address is :sbsreddy@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 06/19 of the Norms Committee (NC-I) dated for the licensing year 2018-2019 dated 11.7.2018 held on 13.7.2018 under the Chairmanship of Sh.S.B.S.Reddy, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
2.	Sh Sandeep Chauhan. Development Officer	468	23061204 Extn. 3200	DIPP, Udyog Bhawan
3.	Sh. K.S.Sodhi, Asst. Director	738	23063800 Extn.2457	MSME ,Nirman Bhawan
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

के० पी० सि० ए०/के० पी० सि० ए०
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
राज्य विभाग/Deptt. of Industries
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File 1 :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	
Decision : The committee considered the case as per agenda and noted that information furnished by the firm was sent to DIET on 31.7.2017 and reminder sent to DIET on 31.5.2018 to expedite their comments and no comments received so far. It is decided again remind DIET to expedite their comments without any further delay. Case is deferred.			

Case No.:1/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File 2 :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	
Decision : The committee considered the case as per agenda and noted that information called for from the firm as per deficiency raised by DHI vide this office e mail dated 3.11.2017 and no information received from the firm so far. It is decided to send final reminder to furnish the requisite information with in 15 days failing which case will be rejected. Case is deferred.			

Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File 3 :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	
Decision : The committee considered the case as per agenda and as per the deficiency raised by DHI in meeting , it is decided to ask the firm to furnish information regarding "whether Bolt material sl. No 5 is mild steel or alloy steel . Case is deferred.			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File 4 :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred			

Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
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के० पी० सिंह/के० पी० सिंह
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक, विदेश व्यापार
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HQ :01/80/050/00059/AM17/	File	RLA :08/24/040/00465/AM15/	File	Lic.No/Date:0810134835 17.03.2015	
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Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred

Case No.:46/3/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
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HQ :01/80/050/00046/AM16/	File	RLA :07/24/040/00462/AM15/	File	Lic.No/Date:0710107930 25.03.2015	
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Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred

Case No.:12/9/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
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HQ :01/80/050/00197/AM16/	File	RLA :34/24/040/00263/AM15/	File	Lic.No/Date:3410041122 06.04.2015	
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Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred

Case No.:57/25/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
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HQ :01/80/050/00617/AM17/	File	RLA :07/21/040/01174/AM15/	File	Lic.No/Date:0710108017 15.04.2015	
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Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred

Case No.:23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
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HQ :01/80/050/00129/AM16/	File	RLA :10/24/040/00009/AM16/	File	Lic.No/Date:1010059146 20.05.2015	
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Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred

	Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
10	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

	Case No.:3/10/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
11	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

	Case No.:83/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
12	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

	Case No.:1/16/80-ALC2/2015	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
13	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

	Case No.:79/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
14	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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15	Case No.:80/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

16	Case No.:14/25/80-ALC2/2016	Party Name:MATRIX MEDITEC PVT. LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	
Decision : The committee considered the case as per agenda and it is decided to remind DIPP to expedite their comments . Case is deferred				

17	Case No.:33/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	
Decision: The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments. Case is deferred.				

18	Case No.:81/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

19	Case No.:2/2/80-ALC2/2016	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	
Decision : The committee considered the case as per agenda and it is decided to send a complete set of application to DIPP for their examination / comments . Case is deferred				

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20	Case No.: 82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date: 0710109198 23.12.2015	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

21	Case No.: 72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date: 3110065873 15.01.2016	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

22	Case No.: 23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date: 0810137120 03.02.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of each export item . ii. The net content of import item in export product. Case is deferred				

23	Case No.: 68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date: 0510397530 08.02.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of each export item . ii. The net content weight of import item in export product. Case is deferred				

24	Case No.: 67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date: 0510397548 09.02.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of each export item . ii. The net content of each import item in export product. Case is deferred				

25	Case No.: 31/6/80-ALC2/2016	Party Name: GOLD MOHUR LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date: 0510397636 18.02.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of each export item . ii. The net content of each import item in export product. Case is deferred				

26	Case No.: 2/16/80-ALC2/2017	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00265/AM18/	RLA File :05/23/040/00486/AM16/	Lic.No/Date: 0510397729 26.02.2016	
Decision: The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments, as previous subcommittee report is not applicable to this case. Case is deferred				

27	Case No.: 35/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date: 0710109515 11.03.2016	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

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 उप महाविदेशिक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविदेशिक विदेश
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28	Case No.: 1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date: 3110066049 14.03.2016	
Decision : The committee considered the case as per agenda and it is noted that as per the deficiency raised by DIPP letter sent to the firm vide e mail dated 24.4.2018. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected . Case is deferred				

29	Case No.: 8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date: 0910063457 29.03.2016	
Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under : i. The import item Stainless steel bars X 12 CRNIMOV12-2 is allowed 1.93 kg/ kg content in export product with import quantity 1468.73 Kgs. RA concerned may take further necessary action as per the decision of NC.				

30	Case No.: 96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date: 0910063497 05.04.2016	
Decision : : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments. Case is deferred.				

31	Case No.: 24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Reject
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date: 3110066115 12.04.2016	
Decision : The committee considered the case as per agenda and noted that as per the deficiency raised by DHI letter sent to the firm vide e mail dated 09.3.2018 and final reminder sent on 11.7.2018 and no information has been received so far. It is decided to reject the case.				

32	Case No.:5/7/80-ALC2/2017	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	
Decision : The committee considered the case as per agenda and it is decided remind RA Goa to furnish complete set of application and on receipt of the same it may be referred to DIET for their examination / comments. Case is deferred				

33	Case No.:4/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	
Decision : The committee considered the case as per agenda and it is decided to send complete set of application to DIPP (Chemical) to furnish their comments.. Case is deferred				

34	Case No.:1/11/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	
Decision : The committee considered the case as per agenda and it is decided to send complete set of application to DIPP (Chemical) to furnish their comments.. Case is deferred				

35	Case No.:9/16/80-ALC2/2016	Party Name:SHIV HYDROMET	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	
Decision: The committee considered the case as per agenda and it is decided to remind DIPP to expedite their comments. Case is deferred.				

36	Case No.:38/11/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	
Decision: The committee considered the case as per agenda and it is decided to send complete set of application to DIPP (Chemical) to furnish their comments.. Case is deferred				

37	Case No.:34/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments. Case is deferred				

38	Case No.:31/3/80-ALC2/2017	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	
Decision : The committee considered the case as per agenda and it is noted that deficiency raised by DIPP sent to the firm vide e mail dated 18.10.2017 and Final reminder sent on 9.8.2018. Case is deferred.				

39	Case No.:19/19/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred				

40	Case No.:20/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The specification of export item ii. The total weight of export item iii. The net weight of import item in export product. Case is deferred				

41	Case No.: 21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date: 0910064138 14.09.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The specification of export item ii. The total weight of export item iii. The net weight of import item in export product. Case is deferred				

42	Case No.: 22/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date: 0910064136 14.09.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The specification of export item ii. The total weight of export item iii. The net weight of import item in export product. Case is deferred				

43	Case No.: 3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date: 0210206996 15.09.2016	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

44	Case No.: 15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date: 3110066342 19.09.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The net weight of each import item in export product . Case is deferred				

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49	Case No.: 25/21/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred				

50	Case No.: 28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of export product. ii. The net content of each import item in export product. iii. The justification of wastage claimed. Case is deferred				

51	Case No.: 29/9/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved.
	HQ File :01/80/050/00207/AM18/	RLA File :03/94/040/00736/AM17/	Lic.No/Date:0310809194 22.11.2016	
Decision: The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by DIPP (technical support) dated 3.8.2018 . Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

52	Case No.: 9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	
Decision : The committee considered the case as per agenda and it is decided to send a complete set to application to DIPP(Chemical) for their examination and comments. Case is deferred.				

53	Case No.:27/23/80-ALC2/2016	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

54	Case No.:32/23/80-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved.
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	
Decision: : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:				
Sl. No.	Name of export product	Quantity	Name of import item	Quantity recommended
1.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) ARIES 636015 , 0.49 GHP 12.00IN 3281 FT - 5.584 GMS/FT. (The firm shall reflect the import item no.1 as 166055.88 and (2) 19380.39kgs.on export product.	33460080.000	1.HDPE	169377.000KG
2.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) DNAS 636 015 , 0.42 GPH 12.00IN 3281FT - 5.854 GMS/FT(the firm shall reflect the net wt.of import item no.5 as 241733.3kg	50141570.000	2.LLDPE	19768.000KG

Decision: : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:

Sl. No.	Name of export product	Quantity	Name of import item	Quantity recommended
1.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) ARIES 636015 , 0.49 GHP 12.00IN 3281 FT - 5.584 GMS/FT. (The firm shall reflect the import item no.1 as 166055.88 and (2) 19380.39kgs.on export product.	33460080.000	1.HDPE	169377.000KG
2.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) DNAS 636 015 , 0.42 GPH 12.00IN 3281FT - 5.854 GMS/FT(the firm shall reflect the net wt.of import item no.5 as 241733.3kg and (6) 28212.38kgs.)	50141570.000	2.LLDPE	19768.000KG
3.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEM) PE 630 043 1312FT - 16.04 GMS/FT(The firm shall reflect the net weight of import item no.9 and 10 as 4577.45kgs and 17278.43kgs.	1426974.000	3.MASTERBATCH PLASBLAK	8916.000KG
			4.ARIES DRIPPER 2.0 L/H 0.53 GPH	Net content with 1%

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		wastage in number
	5. HDPE	246568.00 KG
	6. LLDPE	28777.00 KG
	7. MASTERBATCH PLASBLAK	12979.00 KG
	8 DRIPNET PC AS DRIPPER 1.6 L / H .0.42 GPH	Net content with 1% wastage in number
	9. LDPE	4669.000 KG
	10. LLDPE	17624.000 KG
	11. MASTERBATCH PLASBLAK	1050.000 KG
	12. COLOR MASTERBATCH	15.000 KG

RA concerned may take further necessary action as per the decision of NC.

	Case No.:7/3/80-ALC2/2018	Party Name:MVS ENGINEERING LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
55	HQ File :01/80/050/00007/AM19/	RLA File :05/24/040/00469/AM17/	Lic.No/Date:0510400930 26.12.2016	
Decision : The committee considered the case as per agenda and it is noted that information called for from the firm vide email dated 23.7.2018 has been received from the firm is being sent to MSME for their comments. Case is deferred.				

	Case No.:17/25/80-ALC2/2016	Party Name:ALPINE COILS LLP	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	
56	Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under: i. The import item LWC-Copper-5/8" Copper Tubes is allowed with 1% wastage on Copper content in export product. RA concerned may take further necessary action as per the decision of NC.			

57	Case No.:25/23/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES	Meet No/Date:6/80-ALC2/2018	Status: Deferred
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		INDIA PVT. LTD.	11.07.2018	
HQ :01/80/050/00528/AM17/	File	RLA :05/23/040/00436/AM17/	File	Lic.No/Date:0510401088 04.01.2017
Decision : The committee considered the case as per agenda and it is decided to remind DIET to expedite their comments . Case is deferred.				

58	Case No.: 26/23/80-ALC2/2016	Party Name:MITA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00529/AM17/	File	RLA :05/24/040/00489/AM17/	File	Lic.No/Date:0510401181 06.01.2017
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

59	Case No.: 49/23/80-ALC2/2016	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00552/AM17/	File	RLA :30/24/040/00034/AM17/	File	Lic.No/Date:3010103927 16.01.2017
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

60	Case No.: 19/3/80-ALC2/2018	Party Name:MVM SOLAR PVT.LTD,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00019/AM19/	File	RLA :07/24/040/00349/AM17/	File	Lic.No/Date:0710111072 03.02.2017
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

61	Case No.: 24/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00085/AM18/	File	RLA :09/24/040/00581/AM17/	File	Lic.No/Date:0910064663 07.02.2017
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.				

62	Case No.: 25/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00086/AM18/	File	RLA :09/24/040/00579/AM17/	File	Lic.No/Date:0910064664 07.02.2017

Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.

63	Case No.: 1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date: 3310030369 09.02.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred				

64	Case No.: 8/3/80-ALC2/2017	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00008/AM18/	RLA File :34/24/040/00316/AM17/	Lic.No/Date: 3410042923 09.02.2017	
Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under :				
i. The import item at S.No.12 and 18 are allowed with 1% wastage.				
ii. The rest of the other import items are allowed as applied on net to net with accountability clause.				
RA concerned may take further necessary action as per the decision of NC.				

65	Case No.: 6/26/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Rejected
	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date: 3110066585 10.02.2017	
Decision : The committee considered the case as per agenda and it is noted that as per the deficiency raised by the DHI letter send to the firm vide email dated 15.09.2017 and reminder dated 24.04.2018 and no reply received so far. As no reply received from the firm it is decided to reject the case.				
RA concerned may take further necessary action as per the decision of NC.				

66	Case No.: 46/5/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
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HQ	File	RLA	File	Lic.No/Date:3410042935	
:01/80/050/00107/AM18/		:34/24/040/00301/AM17/		15.02.2017	

Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:

Sl. No.	Name of export product	Quantity	Name of import item	Quantity recommended
1.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) DNPC AS 12009 2.0 L/H 0.30M 400M-IND NET WEIGHT 30.652GMS/METER	105000.000 meter	1.HDPE	1.02kg/kg content in export product
			2.LLDPE	1.02kg/kg content in export product
			3. MASTERBATCH (PLASBLAK)	1.02kg/kg content in export product
			4. DRIPNET PC AS DRIPPER 2.0 L/H 0.53 GPH	Net content with 1% wastage in number

RA concerned may take further necessary action as per the decision of NC.

	Case No.: 43/5/80-ALC2/2017	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
67	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred				

68	Case No.: 44/5/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
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HQ :01/80/050/00105/AM18/	File RLA :34/24/040/00310/AM17 /	File Lic.No/Date:3410042 954 20.02.2017	
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Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:

Sl. No.	Name of export product	Quantity	Name of import item	Quantity recommended
1.	- MICRO IRRIGATION EQUIPMET(EMMITTING PIPE SYSTEMS) STRMLINE+ 16080 1.60L/H 0.30M 2500M NET WEIGHT 9.87GMS/METER	6000000.000 Meter	1.HDPE	1.02kg/kg content in export product
			2.MASTER BATCH PLASBLAK	1.02kg/kg content in export product
			3. LLDPE	1.02kg/kg content in export product
			4. STREAMLINE DRIP 1.70L/H 0.4 GPH BLACK	Net content with 1% wastage in number
			5. COLOUR MASTERBATCH	1.02kg/kg content in export product

RA Shall call for the net contents of each input item present in export product and thereafter allow wastages on the net contents as per above norms. RA concerned may take further necessary action as per the decision of NC.

Case No.: 13/3/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
69 HQ :01/80/050/00013/AM18/	File RLA :04/24/040/00199/AM17/	File Lic.No/Date:0410162829 23.02.2017	

Decision : The committee considered the case as per agenda and the matter was referred to MSME further examination and comments. It is decided to call the firm for PH before the norms committee. Case is deferred.

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कें० पी० सिंह
उप महासंचालक
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Case No.: 45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	
Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representatives of DHI/DIPP/MSME. It is decided to ask the firm to furnish the information on following points: - The stage wise manufacturing process indicating wastage at each stage of manufacture. - Justification for wastage of 40% in aluminium strip and 30% on polypropylene. - Last one years production and consumption data duly certified by GST/CA(Chartered Accountant). - The commercial value of wastage produce in manufacturing. The Case is deferred.			

Case No.: 47/5/80-ALC2/2017	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.			

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Case No.:45/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00106/AM18/	RLA File :34/24/040/00309/AM17/	Lic.No/Date:3410043036 17.03.2017	
Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:			

Sl. No.	Name of export product	Quantity	Name of import item	Quantity recommended
1.	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) MICRODRIP 8.200L/ H 0.20M 300M NET WEIGHT	300000.000 Meter	1.HDPE	1.02kg/kg content in export product

16.796GMS / METER			
	2. LLDPE	1.02kg/kg content in export product	
	3. Masterbatch (Plasblack)	1.02kg/kg content in export product	
	4. MICRODRIP DRIPPER 2.0 L/H 0.53 GPH BLACK	Net content with 1% wastage in number	

RA Shall call for the net contents of each input item present in export product and thereafter allow wastages on the net contents as per above norms. RA concerned may take further necessary action as per the decision of NC.

Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
73 HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.			

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Case No.:54/3/80-ALC2/2017	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved	
HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017		
Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:				
Sl. No.	Name of export product	Quantity	Name of import item	Recommendation of quantity
1.	FRICITION DISC LI5126001 (SJ 18395) NET WEIGHT OF EXPORT ITEM IS 0.865 KGS PER NO. (	125000.000	FRICITION PAPER (4548 448) HO. 112.of relevant GSM (EXEMPTED	4687.5 kg

Case No.: 54/3/80-ALC2/2017	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date: 3110066627 21.03.2017	

Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:

Sl. No.	Name of export product	Quantity	Name of import item	Recommendation of quantity
1.	FRICTION DISC LI5126001 (SJ 18395) NET WEIGHT OF EXPORT ITEM IS 0.865 KGS PER NO. (NET CONTENT OF IMPORT ITEM SR. NO. 1 IS 0.03 KGS (2 NOS OF PAPER RING) PER RESULTANT PRODUCT	125000.000	FRICTION PAPER (4548 448) HO. 112.of relevant GSM (EXEMPTED MATERIAL PER RESULTANT PRODUCT 0.04 KGS)	4687.5 kg
2.	FRICTION DISC LI5126002 (SJ 18396) NET WEIGHT OF EXPORT ITEM IS 0.865 KGS PER NO. (NET CONTENT OF IMPORT ITEM SR. NO. 2 IS 0.03 KGS (2 NOS OF PAPER RING) PER RESULTANT PRODUCT	11000.000	FRICTION PAPER (4548 448) HO. 112.F of relevant GSM (EXEMPTED MATERIAL PER RESULTANT PRODUCT 0.04 KGS)	412.00kg
3.	COLLATED CLUTCH PACK CCP8433531 (NET WEIGHT OF EXPORT ITEM IS 3.04 KGS (NET CONTENT OF IMPORT ITEM SR. NO. 3 IS 5 NOS OF DISC PER RESULTANT PRODUCT)	30000.000	SINTERED DISC SJ10531 of relevant size	150000.00 Number

RA concerned may take further necessary action as per the decision of NC.

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75	Case No.:20/3/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish the information on following points: i. Bifurcation of export and import item weight wise. ii. There are lot of same export and import items. Case is deferred				

76	Case No.:53/3/80-ALC2/2017	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	
Decision : The committee considered the case as per agenda and it is noted that the information furnished by the firm sent to DIPP on 18.5.2018. It is decided to remind DIPP to expedite their comments . Case is deferred				

77	Case No.:21/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00082/AM18/	RLA File :31/83/040/00182/AM17/	Lic.No/Date:3110066650 31.03.2017	
Decision : The committee considered the case as per agenda and it is noted that deficiency letter send to the firm vide email dated 23.04.2018 and no information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

78	Case No.:24/7/80-ALC2/2017	Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00134/AM18/	RLA File :03/94/040/00040/AM18/	Lic.No/Date:0310812494 13.04.2017	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish the information on following points: i. The weight of export product.				

- ii. The use of Nickel based powder.
iii. Justification for quantity claimed.
Case is deferred.

Case No.: 17/5/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date: 0210207535 18.04.2017	
79 Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish the information on following points:- i. Bifurcation of export and import item weight wise. ii. There are lot of same export and import items. Case is deferred			

Case No.: 14/5/80-ALC2/2017	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved.
HQ File :01/80/050/00075/AM18/	RLA File :05/24/040/00023/AM18/	Lic.No/Date: 0510402278 20.04.2017	
80 Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under : All the import items are allowed on net to net under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 19/5/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date: 3110066717 02.05.2017	
81 Decision : The committee considered the case as per agenda and it is decided to ask			

the firm to furnish the information on following points:

- i. Clarify the weight of export product, since export product weight of all 3 items under exports and imports are different.

Case is deferred

82	Case No.: 39/5/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.				

83	Case No.: 28/8/80-ALC2/2017	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Rejected
	HQ File :01/80/050/00172/AM18/	RLA File :02/24/040/00026/AM18/	Lic.No/Date:0210207598 15.05.2017	
Decision : The committee considered the case as per agenda and it is noted that as per the deficiency raised by the DIPP letter send to the firm vide email dated 08.11.2017 and final reminder dated 25.04.2018 and no reply received so far. As no reply received from the firm it is decided to reject the case.				
RA concerned may take further necessary action as per the decision of NC.				

84	Case No.: 2/17/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	
Decision : The committee considered the case as per agenda and it is noted that hard copy has not been received from RA. It is decided to remind RA to furnish the hard copy of the application and receipt application may be forwarded DIET for their comments.				

85	Case No.: 4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	
Decision : The committee considered the case as per agenda and it is noted that as per the deficiency raised by the DHI letter sent to the firm vide email dated 17.11.2017. The information has not been received from the firm so far. It is decided to call the firm for				

PH before the norms committee . Case is deferred.

Case No.: 3/10/80-ALC2/2017	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00213/AM18/	RLA File :05/23/040/00043/AM18/	Lic.No/Date: 0510402563 16.05.2017	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :- i. The weight of each export item . ii. The weight of the rubber component . iii. Weight of Aluminium Shell /Sleeve/Drum. Case is deferred			

Case No.: 15/12/80-ALC2/2017	Party Name: SHIV HYDROMET	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00229/AM18/	RLA File :24/24/040/00004/AM18/	Lic.No/Date: 2410042211 19.05.2017	
Decision : The committee considered the case as per agenda and it is decided to send a complete set of application to MSME to furnish their comments.. Case is deferred			

Case No.: 15/9/80-ALC2/2017	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00193/AM18/	RLA File :05/24/040/00079/AM18/	Lic.No/Date: 0510402658 22.05.2017	
Decision: The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under : All the import items are allowed under SION C-1647. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 30/8/80-ALC2/2017	Party Name: OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date: 1110028281 23.05.2017	
Decision : The committee considered the case as per agenda and it is noted that DIET has called for the information vide their letter no 17/9/2018-IPHW dated 20.7.2018 from the firm . It is decided to remind the firm to furnish the requisite information. Case is deferred.			

Case No.: 24/8/80-ALC2/2017	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
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HQ File :01/80/050/00168/AM18/	RLA File :03/94/040/00157/AM18/	Lic.No/Date: 0310813534 25.05.2017	
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Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:

	Name of export product	Quantity	Name of import item	Quantity recommended
	AUFNAHME KPL	480000.000	1.LATENE 7H2W-VO NAT Fire retardant PP	1.05 kg/kg content in export
	SCHWIMMER KPL	320000.000	2.SWITCH miniature D42X	Net to Net in number
	GEHAUSE KPL LINK(50) (GEHAUSE, HEBEL)	700000.000	3.HOSTACOM PPT40 Talc filled PP	1.05 kg/kg content in export
	GEHAUSE KPL RECHTS(40)(GEHAUSE, HEBEL)	700000.000	4.SANTOPRENE -111-45- Black. Rubber	1.05 kg/kg content in export
			5.SWITCH miniature D41X	Net to Net in number
			6.SCHULAFORM 9A Polyoxymethalene	1.05 kg/kg content in export
			7.ORANGE MB masterbatch	1.05 kg/kg content in export
			8.SPRING CLIPS Spring	Net to Net in number

RA Shall call for the net contents of each input item present in export product and thereafter allow wastages on the net contents as per above norms. RA concerned may take further necessary action as per the decision of NC.

Case No.: 1/12/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date: 0410163150	

केंद्र प्रमुख/उप-निदेशक
उप-निदेशक/उप-निदेशक
Deputy Director General of Trade
विदेशी व्यापार, भारत सरकार
Directorate General of Trade
वणिज्य विभाग, भारत सरकार
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00215/AM18/	:04/24/040/00037/AM18/	25.05.2017	
Decision: The committee considered the case as per agenda and the matter was referred to MSME further examination and comments. It is decided to call the firm for PH before the norms committee. Case is deferred.			

92	Case No.: 2/12/80-ALC2/2017	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:3110066759 25.05.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.				

93	Case No.: 3/5/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	
Decision : The committee considered the case as per agenda and it is noted that hard copy has not been received from RA. It is decided to remind RA to furnish the hard copy of the application and receipt application may be forwarded DIET for their comments.				

94	Case No.: 20/9/80-ALC2/2017	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00198/AM18/	RLA File :05/23/040/00081/AM18/	Lic.No/Date:0510403029 05.06.2017	
Decision : The committee considered the case as per agenda and it is noted that DIET has called for the information from the firm vide their letter no 17/1/2018-IPHW dated 27.6.2018. It is decided to remind the firm to furnish the requisite information. Case is deferred..				

95	Case No.: 1/11/80-ALC2/2017	Party Name: HTL LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00214/AM18/	RLA File :04/24/040/00045/AM18/	Lic.No/Date:0410163186 05.06.2017	
Decision : The committee considered the case as per agenda and it is noted that DIET has called for the information from the firm vide their letter no 17/4/2018-IPHW dated 21.6.2018. It is decided to remind the firm to furnish the requisite information. Case is deferred.				

Case No.:1/17/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00280/AM18/	RLA File :09/24/040/00082/AM18/	Lic.No/Date:0910065162 12.06.2017	
96 Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under :			
i. The import item Stainless steel bars X 12 CRNIMOV12-2 is allowed 1.93 kg/ kg content in export product.			
RA concerned may take further necessary action as per the decision of NC.			

Case No.:23/8/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Rejected
HQ File :01/80/050/00167/AM18/	RLA File :04/24/040/00059/AM18/	Lic.No/Date:0410163237 19.06.2017	
97 Decision : The committee considered the case as per agenda and noted that information called for from the firm as per deficiency raised by DIET vide this office e mail dated 05.10.2017 and final reminder sent to the firm vide 24.04.2018. As no information received from the firm so far . It is decided to reject the case.			
RA concerned may take further necessary action as per the decision of NC.			

Case No.:7/9/80-ALC2/2017	Party Name:INDUS REFRIGERATION PVT LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ File :01/80/050/00185/AM18/	RLA File :04/24/040/00038/AM18/	Lic.No/Date:0410163240 19.06.2017	
98 Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.			

Case No.:10/9/80-	Party Name:S AND P	Meet No/Date:6/80-	Status:
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ALC2/2017	ENTERPRISES	ALC2/2018 11.07.2018	Deferred
HQ :01/80/050/00188/AM18/	File RLA :04/24/040/00058/AM18/	File Lic.No/Date:0410163247 20.06.2017	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.			

Case No.:12/9/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
HQ :01/80/050/00190/AM18/	File RLA :31/83/040/00046/AM18/	File Lic.No/Date:31100667 88 20.06.2017	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per DIPP (Chemical) letter no 7/186/2018 dated 03.7.2018 on following points :- i. Indicate the correct import content in the export product. ii. The manufacturing process with complete calculation for requirement of raw materials. Case is deferred.			

Case No.:13/9/80-ALC2/2017	Party Name:EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
HQ :01/80/050/00191/AM18/	File RLA :31/82/040/00228/AM17/	File Lic.No/Date:31100667 95 23.06.2017	
Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to allow the import items as applied subject to the condition that: i. No enhancement of CIF value shall be allowed. ii. CIF value is limited to 0.68% of FOB value. RA concerned may take further necessary action as per the decision of NC.			

Case No.:2/8/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred.
HQ :01/80/050/00146/AM18/	File RLA :09/24/040/00168/AM18/	File Lic.No/Date:0910065222 28.06.2017	
Decision : The committee considered the case as per agenda and it is noted that hard copy of the application not received from RA despite of reminder issued on 23.4.2018. It is decided to again remind RA concerned to furnish hard copy of the application			

without any further delay. Case is deferred

10 3	Case No.: 3/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00147/AM18 /	RLA File :05/23/040/00108/AM18 /	Lic.No/Date:05104032 51 28.06.2017	
	Decision : The committee considered the case as per agenda and it is noted that hard copy has not been received from RA. It is decided to remind RA to furnish the hard copy of the application and receipt application may be forwarded MSME for their comments.			

10 4	Case No.: 20/12/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00234/AM18 /	RLA File :03/95/040/00122/AM18 /	Lic.No/Date:03108145 24 10.07.2017	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O.No. 3/16/ 18 – TSW (B) dated 19/6/2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

10 5	Case No.: 17/13/80-ALC2/2017	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00253/AM18 /	RLA File :65/24/040/00004/AM18 /	Lic.No/Date:65100000 05 17.07.2017	
	Decision : The committee considered the case as per agenda and it is decided to send complete set of application to MSME for their comments . Case is deferred.			

10 6	Case No.: 14/12/80-ALC2/2017	Party Name:GOLD MOHUR PROFILES LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00228/AM18 /	RLA File :05/23/040/00156/AM18 /	Lic.No/Date:0510403 501 25.07.2017	
	Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following points :-			

- i. The weight of the each export product.
 ii. Net weight of rubber content.
 iii. Net weight of Aluminium Shell/Sleeve/Drum.
 Case is deferred

10	Case No.:13/12/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
7	HQ File :01/80/050/00227/AM18 /	RLA File :05/23/040/00163/AM18 /	Lic.No/Date:0510403 533 28.07.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.				

10	Case No.:12/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
8	HQ File :01/80/050/00275/AM18 /	RLA File :03/95/040/00235/AM18 /	Lic.No/Date:03108150 08 03.08.2017	
Decision : The committee considered the case as per agenda and it is noted that the firm has furnished the information and sent to DHI on 23.8.2018 for their comments. Case is deferred.				

10	Case No.:14/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
9	HQ File :01/80/050/00277/AM18 /	RLA File :03/95/040/00206/AM18 /	Lic.No/Date:03108150 10 03.08.2017	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish the information of following point: i. The breakup of import item No.2 and in numbers of each item. Case is deferred.				

11	Case No.:9/13/80-ALC2/2017	Party Name:TECHNIP INDIA LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
0	HQ File :01/80/050/00245/AM18 /	RLA File :05/24/040/00200/AM18 /	Lic.No/Date:05104036 59 11.08.2017	
Decision : The committee considered the case as per agenda and noted that				

information called for from the firm as per deficiency raised by DIPP vide this office e mail dated 03.11.2017 and no information received from the firm so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.

11 1	Case No.:4/13/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00240/AM18 /	RLA File :02/24/040/00070/AM18 /	Lic.No/Date:0210207794 14.08.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DIPP to expedite their comments . Case is deferred.				

11 2	Case No.:5/13/80-ALC2/2017	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00241/AM18 /	RLA File :31/83/040/00064/AM18 /	Lic.No/Date:3110066835 14.08.2017	
Decision : The committee considered the case as per agenda and noted that information called for from the firm as per deficiency raised by DIPP vide this office e mail dated 03.11.2017 and no information received from the firm so far. It is decided to send final reminderto furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

11 3	Case No.:8/15/80-ALC2/2017	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00262/AM18 /	RLA File :03/94/040/01143/AM17 /	Lic.No/Date:0310815207 17.08.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DIPP to expedite their comments . Case is deferred.				

11 4	Case No.:7/13/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00243/AM18	RLA File :05/23/040/00187/AM18	Lic.No/Date:0510403735	

/	/	18.08.2017	
Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O.No. 3/20/ 18 – TSW (B) dated 28/6/2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

115	Case No.: 8/13/80-ALC2/2017	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Rejected
	HQ File :01/80/050/00244/AM18/	RLA File :05/23/040/00180/AM18/	Lic.No/Date: 0510403718 18.08.2017	
Decision : The committee considered the case as per agenda and it is noted that as per the deficiency raised by the DIPP letter send to the firm vide email dated 03.11.2017 and final reminder also sent and no information has been received from the firm. Hence it is decided to reject the case. RA concerned may take further necessary action as per the decision of NC				

116	Case No.: 13/13/80-ALC2/2017	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00249/AM18/	RLA File :05/24/040/00202/AM18/	Lic.No/Date: 0510403744 21.08.2017	
Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under :- i. The import item at sl .no 1,3,5and 7 are allowed 1.01 kg/kg content in export product ii. The import item at sl .no 2and 6 are allowed 1.02 kg/kg content in export product iii. The import item at sl. No 4 &8 are allowed 0.5 % of FOB value. RA concerned may take further necessary action as per the decision of NC.				

117	Case No.: 2/15/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00256/AM18/	RLA File :04/24/040/00095/AM18/	Lic.No/Date: 0410163451 22.08.2017	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

118	Case No.:8/16/80-ALC2/2017	Party Name:AKSH OPTIFIBRE LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00271/AM18 /	RLA File :05/23/040/00200/AM18 /	Lic.No/Date:0510403756 22.08.2017	
	Decision : The committee considered the case as per agenda and noted that information called for from the firm as per deficiency raised by DHI vide this office e mail dated 11.04.2018 and no information received from the firm so far. It is decided to send final reminder to furnish the requisite information with in 15 days failing which case will be rejected. Case is deferred.			

119	Case No.:6/16/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
	HQ File :01/80/050/00269/AM18 /	RLA File :05/23/040/00207/AM18 /	Lic.No/Date:0510403817 28.08.2017	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O.No. 3/21/ 18 – TSW (B) dated 28/6/2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC..			

120	Case No.:13/16/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Rejected
	HQ File :01/80/050/00276/AM18 /	RLA File :03/95/040/00052/AM18 /	Lic.No/Date:0310815484 01.09.2017	
	Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is noted that parts of the import items given (unit of measurement) in sets and each set consist of how many numbers and their composition is not known. It is very difficult to enforce accountability. Therefore Committee decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

121	Case No.:5/16/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00268/AM18 /	RLA File :02/24/040/00096/AM18 /	Lic.No/Date:0210207851 08.09.2017	

Decision : The committee considered the case as per agenda and decided to send a complete set of an application to DHI for their examination and comments.

Case is deferred.

12 2	Case No.: 1/15/80-ALC2/2017	Party Name: FINOLEX CABLES LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00255/AM18 /	RLA File :31/83/040/00039/AM18 /	Lic.No/Date: 31100668 66 11.09.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DIET to expedite their comments . Case is deferred.				

12 3	Case No.: 9/16/80-ALC2/2017	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00272/AM18 /	RLA File :05/23/040/00236/AM18 /	Lic.No/Date: 05104040 01 13.09.2017	
Decision : The committee considered the case as per agenda and it is noted that information called for from the firm has been received and sent to DHI for their comments on 16.7.2018. Case is deferred.				

12 4	Case No.: 10/16/80-ALC2/2017	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00273/AM18 /	RLA File :05/23/040/00216/AM18 /	Lic.No/Date: 05104040 00 13.09.2017	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

12 5	Case No.: 16/16/80-ALC2/2017	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00279/AM18 /	RLA File :31/83/040/00083/AM18 /	Lic.No/Date: 31100668 86 05.10.2017	
Decision : The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments . Case is deferred.				

12 6	Case No.:1/3/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00001/AM19 /	RLA File :04/24/040/00202/AM18 /	Lic.No/Date:04101638 85 09.01.2018	
Decision : The committee considered the case as per agenda and it is decided to remind MSME to expedite their comments . Case is deferred.				

12 7	Case No.:13/3/80-ALC2/2018	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00013/AM19 /	RLA File :65/24/040/00007/AM18 /	Lic.No/Date:65100000 11 31.01.2018	
Decision : The committee considered the case as per agenda and the matter was referred to DIPP further examination and comments. It is decided to call the firm for PH before the norms committee. Case is deferred.				

12 8	Case No.:4/3/80-ALC2/2018	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00004/AM19 /	RLA File :02/24/040/00175/AM18 /	Lic.No/Date:02102081 94 06.02.2018	
Decision : The committee considered the case as per agenda and the matter was referred to MSME further examination and comments. It is decided to call the firm for PH before the norms committee. Case is deferred.				

12 9	Case No.:30/3/80-ALC2/2018	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00030/AM19 /	RLA File :03/94/040/00923/AM18 /	Lic.No/Date:03108194 30 27.02.2018	
Decision : The committee considered the case as per agenda and it is decided to remind DIPP to expedite their comments . Case is deferred.				

13 0	Case No.:9/3/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
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कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार
Directorate General of Foreign Trade
राष्ट्रीय निर्यात
भारत सरकार
उद्योग प्रवर्धन, नई दिल्ली
Udyog Bhawan, New Delhi

कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार
Directorate General of Foreign Trade
राष्ट्रीय निर्यात
भारत सरकार
उद्योग प्रवर्धन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:35/3/80-ALC2/2018	Party Name:SHIV INDUSTRIES	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
13 4	HQ File :01/80/050/00035/AM19 /	RLA File :30/24/040/00043/AM18 /	Lic.No/Date:30101042 60 08.03.2018	
Decision : It is noted that data has not been transmitted from RA. It is decided that the case may be placed before next NC meeting .				

	Case No.:40/3/80-ALC2/2018	Party Name:SHIV INDUSTRIES	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
13 5	HQ File :01/80/050/00040/AM19 /	RLA File :30/24/040/00042/AM18 /	Lic.No/Date:30101042 61 08.03.2018	
Decision : It is noted that data has not been transmitted from RA. It is decided that the case may be placed before next NC meeting .				

	Case No.:21/3/80-ALC2/2018	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
13 6	HQ File :01/80/050/00021/AM19 /	RLA File :05/24/040/00613/AM18 /	Lic.No/Date:05104058 42 09.03.2018	
Decision : : The committee considered the case as per agenda and it is decided to send complete set of application to MSME to furnish their comments. Case is deferred.				

	Case No.:41/3/80-ALC2/2018	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Approved
13 7	HQ File :01/80/050/00041/AM19 /	RLA File :03/95/040/01077/AM18 /	Lic.No/Date:03108197 33 12.03.2018	
Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DIPP (TSW Section) vide their letter no 7/134/2018/TSW dated 19.6.2018 as under :-				
Export Item		Quantity	Import Item	Quantity recommended
Glass barrels (syringes) in various capacities with ort without needle (cannula) sterile or non sterile		544800.00Nos.	Relevant glass tubing	3268.8 Kgs

केंद्र पी० सिंह (K. P. Singh)
उप महासंचालक
Deputy Director
विदेशी व्यापार
Directorate of Foreign
वाणिज्य विभाग
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

nos net to net and needle (cannula) -544800 nos. net to net.			
		Plunger Tip / Rubber stopper / Plunger stopper	Net to Net
		Tip Cap	Net to Net
		Needle (Cnnula)	Net to Net

RA concerned may take further necessary action as per the decision of NC

Case No.: 46/3/80-ALC2/2018	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00046/AM19 /	RLA File :05/24/040/00616/AM18 /	Lic.No/Date:0510405861 13.03.2018	

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Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under :

i. The import item 1 to 4 and 6 to 9 are allowed net to net under GN -4 with accountability clause

The import item 5 and 10 are allowed CIF value restricted to 2 % of FOB value .

RA concerned may take further necessary action as per the decision of NC

Case No.: 47/3/80-ALC2/2018	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved
HQ File :01/80/050/00047/AM19 /	RLA File :05/23/040/00486/AM18 /	Lic.No/Date:0510405848 13.03.2018	

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Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under :

i. The import item at sl. No 29 Gaskets and 30 Fasteners are not allowed and deleted from the import.

ii. The rest of the import items are allowed under SION C-1647.

RA concerned may take further necessary action as per the decision of NC.

14	Case No.: 49/3/80-	Party	Meet No/Date: 6/80-	Status:
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के० पी० सि०
रूप महाविदेशक
Deputy Director General
वि० व्यापार महा
वि० व्यापार महा
Dir. General of Foreign
Deptt. of Commerce
Govt. of India
भारत
दिल्ली
Udyog Bhawan, New Delhi

0	ALC2/2018	Name:WELLCARE OIL TOOLS PVT. LTD	ALC2/2018 11.07.2018	Deferred
HQ :01/80/050/00049/AM19 /	File RLA :05/24/040/00602/AM18 /	File Lic.No/Date:05104058 73 14.03.2018		
Decision : The committee considered the case as per agenda and noted that application was sent to DIPP for their comments on 15.5.2018. It is decided to call the firm for personal hearing before norms committee . case is deferred.				

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Case No.: 17/3/80-ALC2/2018	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Approved	
HQ File :01/80/050/00017/AM19/	RLA File :31/83/040/00174/AM18/	Lic.No/Date:3110067011 20.03.2018		
Decision : The committee considered the case as per agenda and deliberated the matter in the presence of Technical representative of DHI/DIPP/MSME. It is decided to ratify the norms as under:				
Sl. No.	Name of export product	Quantity in number	Name of import item	Quantity recommended
1.	FRICTION DISC LI5126001 (SJ 18395) NET WEIGHT OF EXPORT ITEM IS 0.865 KGS PER NO. (NET CONTENT OF IMPORT ITEM SR. NO. 1 IS 0.03 KGS (2 nos of Paper Rings) PER RESULTANT PRODUCT	161000.000	FRICTION PAPER (4548 448) HO. 112.F (EXEMPTED MATERIAL PER RESULTANT PRODUCT 0.04 KGS) relevant GSM	6037. 5 kg
2.	FRICTION DISC LI5126002 (SJ 18396) NET WEIGHT OF EXPORT ITEM IS 0.865 KGS PER NO. (NET CONTENT OF IMPORT ITEM SR. NO. 2 IS 0.03 KGS (2 nos of Paper Rings) PER RESULTANT PRODUCT	40000.000	FRICTION PAPER (4548 448) HO. 112.F (EXEMPTED MATERIAL PER RESULTANT PRODUCT 0.04 KGS) relevant GSM	1500.0 0kg
3.	COLLATED CLUTCH PACK CCP8433531(SJ 14565); NET WEIGHT OF	45000.000	SINTERED DISC SJ10531 (relevant specification & size)	Net to Net

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के० पी० सिंह / K. P. SINGH
उप महासंचालक (विदेश व्यापार)
Deputy Director General (Foreign Trade)
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM IS 3.04 KGS PER NO. (NET CONTENT OF IMPORT ITEM SR. NO. 3 IS 5 NOS OF DISC. (PER RESULTANT PRODUCT)			
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RA concerned may take further necessary action as per the decision of NC.

14 2	Case No.:2/6/80-ALC2/2018	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00123/AM19 /	RLA File :56/24/040/00046/AM18 /	Lic.No/Date: 56100053 : 69 22.03.2018	
Decision : The committee considered the case as per agenda and it is decided to send the copy of the application to DIPP (chemical) for their examination / comments. Case is deferred.				

14 3	Case No.:16/3/80-ALC2/2018	Party Name: ELECTRONIC INSTRUMENTATION	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00016/AM19 /	RLA File :33/24/040/00012/AM18 /	Lic.No/Date: 3310030 436 23.03.2018	
Decision : The committee considered the case as per agenda and it is decided to ask the firm to furnish information on following : i. The details as per Appendix 4E indicating manufacturing process wastage and exact name of export product. Case is deferred.				

14 4	Case No.:25/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00025/AM19 /	RLA File :11/24/040/00012/AM18 /	Lic.No/Date: 1110028 327 23.03.2018	
Decision : The committee considered the case as per agenda and as per the deficiency raised by DEITY vide their letter NO. 17(15)/2018-IPHW dated 16.7.2018. It is decided to ask the firm to furnish the following points : 1. Detail of export product i.e. design drawing, calculation etc. 2. Quantity of import item required for manufacturing of per unit of export product /end product for each product separately				

3. Wastage claimed in manufacturing process
4. Justification thereof.
Case is deferred.

14 5	Case No.: 26/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00026/AM19 /	RLA File :11/24/040/00009/AM18 /	Lic.No/Date:1110028 325 23.03.2018	
Decision : The committee considered the case as per agenda and it is decided to remind DIET to expedite their comments. Case is deferred.				

14 6	Case No.: 27/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00027/AM19 /	RLA File :11/24/040/00010/AM18 /	Lic.No/Date:11100283 30 23.03.2018	
Decision : The committee considered the case as per agenda and as per the deficiency raised by DEITY vide their letter NO. 17(11)/2018-IPHW dated 11.6.2018. It is decided to ask the firm to furnish the following points : 1. Detail of export product i.e. design drawing, calculation etc. 2. Quantity of import item required for manufacturing of per unit of export product for each product separately 3. Wastage claimed in manufacturing process 4. Justification there of. Case is deferred.				

14 7	Case No.: 37/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00037/AM19 /	RLA File :11/24/040/00011/AM18 /	Lic.No/Date:11100283 26 23.03.2018	
Decision : The committee considered the case as per agenda and as per the deficiency raised by DEITY vide their letter No. 17(14)/2018-IPHW dated 20.7.2018. It is decided to ask the firm to furnish the following points : 1. Detail of export product i.e. design drawing, calculation etc. 2. Quantity of import item required for manufacturing of one export product for each product separately. 3. Wastage claimed in manufacturing process & justification thereof. Case is deferred.				

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के० पी० सिंह/K. P. SINGH
उप महासंचालक निर्यात व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

14 8	Case No.:24/3/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00024/AM19 /	RLA File :05/24/040/00643/AM18 /	Lic.No/Date:0510406012 28.03.2018	
Decision : The committee considered the case as per agenda and it is decided to send the copy of the application to MSME for their examination / comments. Case is deferred.				

14 9	Case No.:1/6/80-ALC2/2018	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00122/AM19 /	RLA File :56/24/040/00047/AM18 /	Lic.No/Date:5610005378 28.03.2018	
Decision : The committee considered the case as per agenda and it is decided to send the copy of the application to MSME for their examination / comments. Case is deferred.				

15 0	Case No.:22/3/80-ALC2/2018	Party Name:HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:6/80-ALC2/2018 11.07.2018	Status: Deferred
	HQ File :01/80/050/00022/AM19 /	RLA File :05/23/040/00516/AM18 /	Lic.No/Date:0510406040 03.04.2018	
Decision : The committee considered the case as per agenda and it is decided to send the copy of the application to DIET for their examination / comments. Case is deferred				

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कें० पी० सिंह / P. SINGH
उप महासंचालक, विदेश व्यापार
Deputy Director General, Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Depit. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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online all no 52 (51)

No: 7/1/2017/TSW / 45
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 3rd August, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0310809194 dated 22.11.2016 issued to M/s Godrej & Boyce Mfg. Pvt. Ltd., Mumbai - Reg.

DGFT. I.D. Note No.01/80/050/00207/AM-17/DES-1/705 dt. 28.12.2017

Export Product (EP): Unison Rings Kit

The undersigned is directed to enclose a copy of this office's earlier letter of even number dated 04.07.2018 regarding AA No. 0310809194 conveying recommendation in the case and say that the 'Subject' & 'DGFT Reference details' mentioned in the letter dated 04.07.2018 may be read as specified in the instant letter dated 03.08.2018, as above.

2. It is re-iterated that the export product under consideration in instant License No. AA 0310809194 is the same as in firm's earlier License No. 0310800127 Dt 6.11.2015 (ratified in meeting no. 9/80-ALC2/2017 dated 01.08.2017) and therefore, the instant AA may be ratified based upon on the firm's earlier license.

3. This issues with the approval of Technical Adviser (Boiler).


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

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Case No.:27/2/80-ALC2/2016	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/21 dated 01.08.2017 as under:-

1. Net Weights of export products from Sl. No 1 to 11 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	369	4	159	7	173	10	151
2	346	5	151	8	166	11	146
3	352	6	181	9	159		

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 1406.38 Kgs. as 1.353 Kgs./kg. content in export items after taking 15 % recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 1605.3 Kgs. as 1.52 Kgs./kg. content in export items after taking 15 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 97.86 Kgs. as 3.50 Kgs./kg. content in export items after taking 15 % recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 478.45 Kgs. as 4.2 Kgs./kg. content in export items after taking 15 % recovery from scrap.
7. Import items at Sl. No. 5 & 6 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 7 may be allowed as 319.69 Kgs. as 2.60 Kgs./kg. content in export items after taking 15 % recovery from scrap.

RA may take further necessary action accordingly.

no over 6 online case at 81.100- 104
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHPS Turbine Generator Ltd for ratification of norms of AA no 0310814524 dt 10-07-2017..

DES-I, DGFT may kindly refer to the above mentioned AA of L&T MHPS Turbine Generator Ltd for ratification of norms. The firm's reply of dated 08/05/18 has been examined. Based on the information submitted this Office recommends the following.

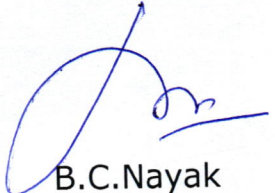
Export

226 MW Steam Turbine(Section wise)- Total export is 315 MW & the same is to be incorporated in the AA.

Import

Item no	item	Recommendations
3	CS Plate	As per SION C-1647
2,4	consumables	Value restricted to 2% of FOB value of Export
All other items upto item no 10	components	May be allowed under GN-4 with accountability. The break up of sets to numbers given in reply may be incorporated in the AA.
11	Jig of Machining for coupling holes	It is required for machining of Coupling holes & will be exported separately with the turbine. However it is not recommended as it is not allowed as per import policy.

The above issues with the approval of JS(PLK).


B.C.Nayak
Development Officer
19/06/18

DGFT (Economic Officer , DES-I)
Deptt. of HI, UO No 3(16)/18-TSW(B)

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11-4-18
m- No-6 online call at sl. No- 114
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Dee Development Engineers for ratification of norms of AA no- 0510403735 dt 18-08-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Dee Development Engineers. Based on the information submitted THIS Office recommends the following.

Export

Prefabricated piping for boilers of export weight 987 MT.

Import

Item no	item	Recommendations
1 to 6	Steel pipes of different grade	As per SION C-1647
7 to 9	Flanges	DGFT will call for quantity in number & incorporate in AA. 2% wastage on net content of export product may be allowed as applied by the firm.
10 to 12	components	May be allowed under GN-4 with no wastage in weight & number terms. DGFT will call for quantity of each import like reducer, elbow, end capes etc separately in number & incorporate in the AA.
13 & 14	Steel plates	2% wastage on net content of export product may be allowed as applied by the firm.


B.C. Nayak
Development Officer
28-06-18

DGFT , Economic Officer , DES I
Deptt. of HI, UO No 3(20)/18-TSW(B)

dated

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3/7/18

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11-4-18

M No-6 online call at SLNO - 119
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Dee Development Engineers for ratification of norms of AA no- 0510403817 dt 28-08-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Dee Development Engineers. Based on the information submitted this Office recommends the following.

Export

Prefabricated piping for boilers of export weight 2764 MT.

Import

Item no	item	Recommendations
1 to 5	Steel pipes of different grade	As per SION C-1647
6 to 7	Flanges	DGFT will call for quantity in number & incorporate in AA. 2% wastage on net content of export product may be allowed as applied by the firm.
8 to 11	components	May be allowed under GN-4 with no wastage in weight & number terms. DGFT will call for quantity of each import like reducer, elbow, end capes etc in number & incorporate in the AA.
12 & 13	Steel plates	2% wastage on net content of export product may be allowed as applied by the firm.
14	H Section	2% wastage on net content of export product may be allowed as applied by the firm.



B.C.Nayak
Development Officer
28-06-18

DGFT, Economic Officer, DES I
Deptt. of HI, UO No 3(21)/18-TSW(B)

dated

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3/7/18